

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE

ORIGINAL APPLICATION NUMBER 169 /2024

IN THE MATTER OF

Parisara Samrakshana Samithi Applicant

Versus

State of Karnataka & Others Respondents

AFFIDAVIT ON BEHALF OF KARNATAKA STATE

POLLUTION CONTROL BOARD



PAPERBOOK

[PLEASE SEE INSIDE FOR INDEX]

DEVRAJ ASHOK

COUNSEL FOR KARNATAKA STATE POLLUTION CONTROL BOARD

SIGNED BEFORE ME


NOTARY, UDUPI 14/7/2025

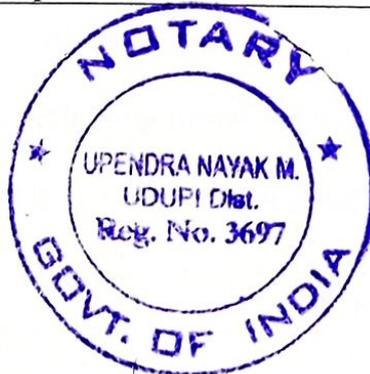


INDEX

Sl. No.	Particulars	Page Nos.
1.	COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT KARNATAKA STATE POLLUTION CONTROL BOARD	1-5
2.	ANNEXURE R - 1 True copy of the inspection report of KSPCB, dated 04/09/2024	6-10
3	ANNEXURE R - 2 True copy of CFE issued under Green Category	11-18
4	ANNEXURE R - 3 True copy of the KSPCB Board office Memo	19-20
5	ANNEXURE R - 4 True copy of CFO issued under Green Category	21-28
6	ANNEXURE R - 5 True copy of Letter addendum to the Member Secretary, KSPCB, by Regional Office, Udupi	29-30
7	ANNEXURE R - 6 True copy of CFE expansion issued under Large Orange category	31-37
8	ANNEXURE R - 7 True copy of CFO expansion issued under Large Orange category	38-45
9	ANNEXURE R - 8 True copy of Addendum issued for CFO expansion order	46-47

PLACE: BENGALURU

DATE: 14.07.2025



THROUGH COUNSEL
DEVRAJ ASHOK
PH: 8050637442

SIGNED BEFORE ME

NOTARY, UDUPI

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE

ORIGINAL APPLICATION NUMBER 169 /2024

IN THE MATTER OF

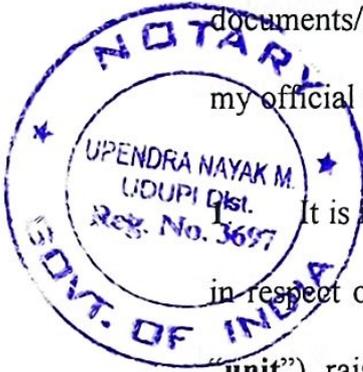
Parisara Samrakshana Samithi Applicant

Versus

State of Karnataka & Others Respondents

**AFFIDAVIT ON BEHALF OF THE KARNATAKA STATE POLLUTION
CONTROL BOARD**

I, Shri. K. Keerthi Kumar, aged about 57 years, son of Shri. H Kempaiah, presently working as the Environmental Officer, Karnataka State Pollution Control Board, (the "KSPCB"), Regional Office, Udupi, do hereby solemnly affirm and state that I am duly authorized and competent to depose the present affidavit in my official capacity, on behalf of the KSPCB. I am familiar with the facts and circumstances pertaining to the present matter, based on the official documents/records of the Karnataka State Pollution Control Board and also in my official capacity and depose as set forth below:



It is respectfully submitted that the above titled application has been filed in respect of M/s. Karthik Marine Industries (hereafter, also referred to as the "unit"), raising certain issues pertaining to the nature of activities/operation of the unit that allegedly violated certain Consent for Operation (hereinafter, referred to as the "CFO") conditions. In this regard, the Karnataka State

SIGNED BEFORE ME

Handwritten signature in blue ink, appearing to be "Upendra Nayak M.", followed by the date "14/7/2025".

NOTARY, UDUPI

Handwritten signature in blue ink, appearing to be "K. Keerthi Kumar".

Pollution Control Board (the "KSPCB") had been directed by this Hon'ble Tribunal by order dated 29/05/2024, to undertake an inspection of the unit and to place the inspection report on record. It is respectfully submitted that the inspection of the unit could not be undertaken by the KSPCB expeditiously, in view of the fact that fishing activity was prohibited by the State Government for the period between 01/06/2024 and 21/07/2024. Upon recommencement of fishing and the subsequent recommencement of processing activity by the unit, the inspection of the unit was undertaken by the KSPCB. The inspection of the unit was undertaken on 04/09/2024, after allowing the industry to operate for a reasonable amount of time, so as to obtain accurate parameters of the operation and processes undertaken by the unit. A copy of the inspection report of the KSPCB dated 04/09/2024, is annexed herewith as **ANNEXURE R1**.

2. The inspection report discloses that the unit was operating in accordance with the conditions and guidelines specified in the Consent for Operation that is currently accorded to the unit. It is respectfully submitted that the contents of the inspection report may be read herein as part and parcel of this affidavit and the same are not reproduced herein, to avoid repetition.

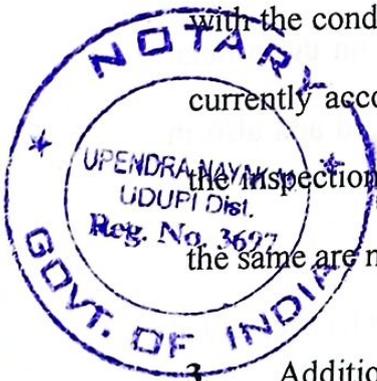
3. Additionally, particulars of the permissions accorded to the unit by the KSPCB, in accordance with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 (the "Water Act") and the Air (Prevention & Control of Pollution) Act, 1981 (the "Air Act"), are also set forth below for immediate reference.

SIGNED BEFORE ME


14/9/2025

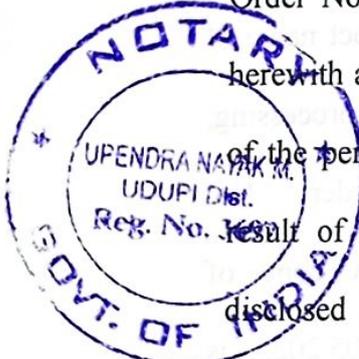
NOTARY, UDUPI

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[a] KSPCB issued CFE to the unit, initially, vide Order No.: CTE-117046 dated 14/06/2021 for fish freezing activity (Surmi Fish) for 350 Tones Per Month (TPM) capacity. A copy of the CFE issued to the unit, vide Order No.: CTE-117046 dated 14/06/2021, is annexed herewith as **ANNEXURE R2**. This industrial activity was considered under the Green Category based on the KSPCB Office Memo No. KSPCB/COC/717/Categorization/2021-22/484 dated 05/05/2021, A copy of the KSPCB Office Memo No. KSPCB/COC/717/Categorization/2021-22/484 dated 05/05/2021, is annexed herewith as **ANNEXURE R3**. As per the application for CFE submitted by the unit, their industrial activity was limited to procuring and freezing pre-processed fish i.e., already beheaded, de-gutted and pre-washed fish. The combined CFO in respect of this activity in accordance with the Water Act and Air Act, was therefore issued vide Order No. AW-122915 dated 08/03/2023, under Green Large category, which is valid up to 31/12/2037. Copies of CFO issued vide Order No. AW-122915 dated 08/03/2023, under Green Category, is annexed herewith as **Annexure-R4**. It may also be necessary to submit that the granting of the permission by the KSPCB, to the unit under Green Category, was the result of due application of mind and consideration of relevant factors as disclosed by the unit. In this regard, the internal letter of the jurisdictional regional office of the KSPCB, to the Member Secretary, KSPCB, dated 11/02/2021, seeking advice on the categorization of the unit under Green Category, annexed herewith as **Annexure-R5**.



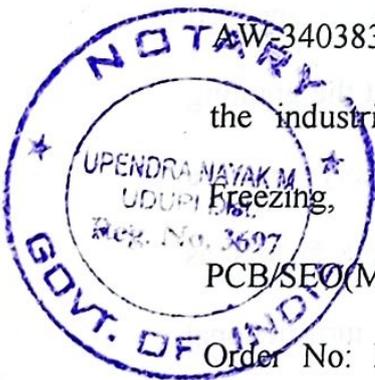
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[Handwritten signature] 11/7/2025
NOTARY, UDUPI 3

[b] Subsequently, based on an application filed by the unit for further expansion of their activity i.e., (i) from 350TPM to 550TPM; and (ii) to additionally procure whole round fish as raw material and behead fish/process fish, in the unit itself; CFE for expansion was granted to the unit, after due consideration of such application in accordance with applicable law i.e., vide order No. CTE-339132 date:23.08.2023, under Large Orange Category. A copy of the CFE issued vide order No. CTE-339132 date:23.08.2023, under Large Orange Category, is annexed herewith as **Annexure- R6**. Further, KSPCB also issued CFO-Expansion in accordance with applicable Law, vide Order No. AW-340383 dated 04/11/2023, under Large Orange category and the same is valid up to 30/09/2033. A copy of the CFO-Expansion issued vide Order No. AW-340383 dated 04/11/2023, under Large Orange Category, is annexed herewith as **Annexure- R7**.

[c] Further KSPCB has also issued an addendum to the CFO-Expansion order AW-340383 dated 04/11/2023, with respect to the change of product name of the industrial activity from "Fish freezing (Surmi)" to "Fish processing, Freezing, Packing and Storage (Surmi)", vide order No: PCB/SEO(MNG)LO/Addendum/2025-26/52 Date: 29.05.2025. A copy of Order No: PCB/SEO(MNG)LO/Addendum/2025-26/52 Date: 29.05.2025, is annexed herewith as **Annexure- R8**.

[d] It may also be relevant to submit that the above permissions will be subject to the outcome of pending judicial proceedings, if any.



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SIGNED BEFORE ME

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NOTARY, UDUPI

4. It is respectfully submitted that the KSPCB will be obliged to provide any additional information or clarification that may be required by this Hon'ble Tribunal.


DEPONENT
ENVIRONMENTAL OFFICER
Karnataka State Pollution Control Board
Udupi

VERIFICATION

Verified on this ____ day of June 2025, at Udupi that the contents of the above affidavit are true and correct to the best of my knowledge, information and belief and nothing material is concealed there from.




DEPONENT

ENVIRONMENTAL OFFICER
Karnataka State Pollution Control Board
Udupi

SIGNED BEFORE ME

 14/7/2025

NOTARY, UDUPI

NOTARIAL REGISTER
Sl. No. 200 Dt: 14-7-2025

M. UPENDRA NAYAK, B.A., LL.B.
ADVOCATE & NOTARY PUBLIC
Near Hotel Naivedya, Shri Krishna Building
Court Road, UDUPI - 576 101

Annexure R-1

Inspection report of Sri K Keerthi Kumar, Environmental officer, Regional office, Udupi

Name of the industry	M/s.Karthik Marine Industries, Sy.no.187/7, 188/1A, 1B, 4C, 8A, 8B, 119/9, 189/1,2,7, 263/1A, 214/6, Industrial Zone, Industrial area, Pithrody Post, Udyavara Village, Udupi Tq, Udupi District -574108.
Application type	Routine inspection
Project Cost	32.94 Crores
Category and classification	Large - Orange
Category code	Fish Freezing activity (Surimi Fish)
PCB ID	100829
Date of Inspection	04.09.2024
Persons Contacted	Sri Harippa kotian, Partner Sri Kiran, Partner Sri Hasan Sab, Partner
Activity	Fish freezing activity (Surimi) 900 MT/Month
Status of consent and validity	Obtained the CFO from the Board, AW-340383 Date: 04.11.2023 and valid upto 30.09.2033.

Preamble: M/s Karthik Marine Industries located at Sy.no. 187/7, 188/1A, 1B, 4C, 8A, 8B, 119/9, 189/1,2,7, 263/1A, 214/6, Industrial Zone, Industrial area, Pithrody Post, Udyavara Village, Udupi Tq & District. The industry authority had applied and obtained the Consent For Operation (CFO) for Fish freezing activity of capacity 900 Metric Tonnes/ month vice No. AW-340383, PCB ID: 100829, dated: 40-11-2023 which is valid up to 30.09.2033.

Product	Capacity
Fish Freezing activity	900 Metric Tonnes/ month

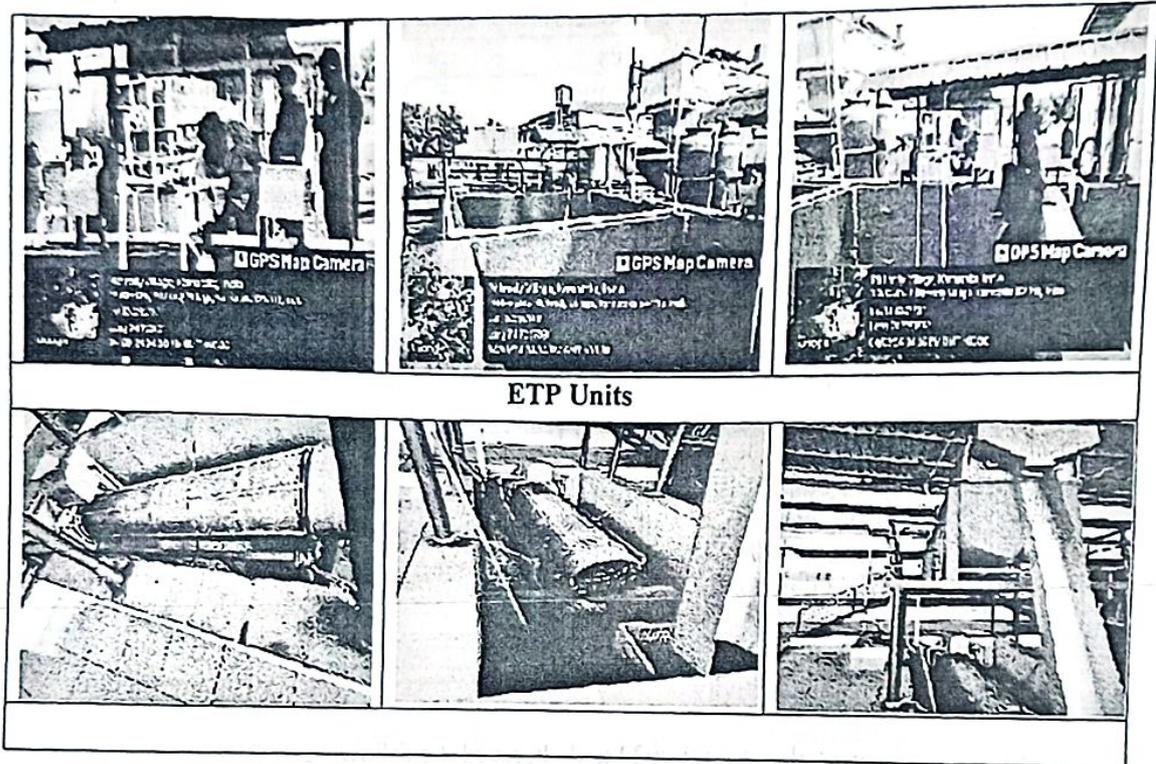
The industry was inspected on 04-09-2024 and observed the followings. .

- The industry was in operation and engaged in manufacture of Surimi.
- As informed by the industry authority that the industry started on 11-08-2024 after completion of monsoon (i.e., no fish catch during monsoon as per the Government order).
- The process involves purchase of whole fish cutting (i.e., separation of head tail and intestine) washing, crushing (removal of skin and bone) washing and freezing.
- Number of workers 100.
- The source of Water is Open well.
- The industry authority has provided ETP of capacity 200KLD.
- At the tome of inspection the ETP was in Operation.
- ETP units consists of Screen 2 numbers (i.e., Fat trap) , DAF -1 and 2 (i.e., oil trap), Collection cum equalization tank 2Nos, DAF-3, Aeration1 & 2, , settling tank, Filter feed tank , pressure sand filter, activated carbon filter, sludge holding tank, filter press, Treated water collection tank.
- Provided flow meter to the ETP, the meter reading recorded was 66288meter cube at the time of inspection.
- The treated trade effluent is being used for cooling tower and gardening purpose.
- The industry authorities have taken permission letter from Forest department for utilization of

treated trade effluent for irrigation purpose (transport through tankers).

- The water required for washing 150KLD, the domestic effluent is treated in septic tank and soak pit.
- After fish cutting the head, tail and other connective tissues and after crushing the bone and skin are sent to the fish meal industry.

Photographs taken during inspection:



ETP Units

Water Pollution Control Management: The source of water to the unit is from open well & Bore well. The industry has man power of around 100. The details of water consumption, generation of effluent, mode of treatment and disposal details are as follows (in KLD):-

Requirement of water	Consumption of water	Generation of effluent	Mode of treatment and disposal
Domestic purposes	4.05	3.24	The sewage generated from the industry is disposed to septic tank followed by soak pit.
Manufacturing process	161.2	160.95	Treated through 200KLD ETP and treated trade effluent shall be recycled for cooling tower, floor wash & remaining shall be discharged on land for irrigation and meeting the standard stipulated by the Board.

Solid waste details :

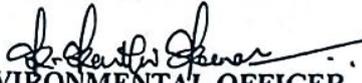
The solid waste generation details are as follows:

Sl.No	Type of solid waste	Mode of disposal
1	Head waste, skin bone, connective tissue	sold to fishmeal industry
2	ETP Sludge	Used a manure

Additional information:

During inspection The treated trade effluents Legal Sample was collected as per the Act. The sample was submitted to Regional Laboratory Mangaluru for analysis. As per the Analysis report the treated trade effluent is meeting to the standards stipulated by the Board (copy of analysis report attached with this report). During inspection Mahajar was drawn.

Attached documents: Analysis report, Mahazar drawn copy, CFO order copy, copy of permission letter from Forest department for utilization of treated trade effluent for irrigation purpose.


ENVIRONMENTAL OFFICER
KSPCB, UDUPI

MAHAZAR

on being called by Sr. K. Karthi Kumar,
Environmental officer, K.S.P. C.B. Regional office
Udupi, visited / Inspected the industry M/S. Karthik
- Machine Industries, located at Ryale, 1847, 1881/A,
+ B, 4C, 8A, 8B, 111/A, 1891/1, 27, 263/A, 214/6, Industrial
Zone, Industrial area, Pitroody post, Udyavara-574118
Udupi district on 04/09/2024 @ 3:30 P.M.

during inspection with Sr. K. Karthi Kumar and
Sr. Hasan Ali, partners of the M/S. Karthik Machine
Industries are present and Add. assistant Sr. Danda
K.S.P. Udupi, and Sr. Indrap - BTP operator of M/S. Karthi
Machine Industries are present and all are assembled.

during inspection it was informed that the industry
authentic that as per Act I visited and
and intend to collect the treated trade effluent
legally. Hence the nature of effluent has been
used to the industry authentic.

- The industry is in operation and engaged in fish processing activity (Parasit fish).
- The BTP is operating.

The samples of treated trade effluent
is collected in presence of all the above

Annexure R-2



Consent For Establishment (CFE)

PCB ID: 100829

Consent No. CTE-117046 Valid upto: 08/06/2026

Industry Colour:
GREEN

Industry Scale: LARGE

Karnataka State Pollution Control Board
- Udupi
Plot No. 36 'C', Shivalli indl Area,
Haleyr Road ,Manipal, Udupi Taluk
Udupi - 5762119
Tele : 0820-2572862

(This document contains 8 pages including annexure & excluding additional conditions)

Consent Order No: CTE-117046

Date: 14/06/2021

To,

The Occupier,

Karthik Marine Industries

Karthik Complex, Main Road,
Malpe - 576108

Sir,

Sub: Consent to Establish new activity under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981

Ref: 1. CFE application submitted by the industry/organization on 17/05/2021 at regional Office - Udupi
2. Inspection of the project site by Regional Officer - Udupi on 09/06/2021

With reference to the above, it is to be informed that, the Board hereby accords Consent for Establishment for new Activity under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 at the location indicated below subject to the following terms & conditions

Location:

Name of the Industry: Karthik Marine Industries

Address: Sy.No. 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9, 189/1,2,7, 263/1A, 214/6, Industrial Zone, Industrial Area, Pithrody Post, Udyavara-574118, Udupi District., Sy.No. 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9, 189/1,2,7, 263/1A, 214/6, Industrial Zone, Industrial Area, Pithrody Post, Udyavara-574118, Udupi District.

Industrial Area: Not In I.A, Udyavara,

Taluk: Udupi, District: Udupi

1. This consent for establishment is valid up to 08/06/2026 from the date of issue.
2. The applicant shall not undertake expansion/diversification without the prior consent of the Board.
3. The applicant shall obtain necessary license/clearance from other relevant statutory agencies as required under the law.
4. This consent is granted considering the following activities:

Sr	Product Name	Applied Qty/Month	Unit
1	fish freezing activity (Surimi Fish)	350.0000	M.T



Consent For Establishment (CFE)

PCB ID: 100829

Consent No. CTE-117046 Valid upto: 08/06/2026

Industry Colour: GREEN Industry Scale: LARGE

Karnataka State Pollution Control Board - Udupi
Plot No. 36 'C', Shivalli Indl Area,
Haleyr Road, Manipal, Udupi Taluk
Udupi - 5762119
Tele : 0820-2572862

(This document contains 8 pages including annexure & excluding additional conditions)

I. WATER CONSUMPTION:

1. The source of water shall be from **Other** and total water consumption shall be as below.

Particulars	Water consumption(KLD)
Domestic Purpose	2.3
Manufacturing Processes	13.7

II. WATER POLLUTION CONTROL:

- The industry shall treat the domestic wastewater from the factory in septic tank with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be designed as per IS 2470 Part – I and Part – II.
- 2(a). The industry shall treat the domestic wastewater in the Sewage Treatment Plant (STP) as per the proposal submitted. It shall meet the standards specified in Annexure-I & shall be used on land for gardening/greenbelt within the factory premises.
- 2(b). Domestic Sewage shall be discharged to Underground drainage System/ Sewers owned by Local body.

Discharge of effluents under the Water Act:

Sl. No.	Description	Permitted Quantity of discharge in KLD	Mode/Place of disposal
2	Domestic Purpose	1.800	Soak Pit
1	Manufacturing Processes	13.450	On Land for Irrigation after treating in ETP

III. AIR POLLUTION CONTROL:

1. The Source of emission, Stack height & Air Pollution Control (APC) measures shall be as specified in ANNEXURE-II.

IV. NOISE POLLUTION CONTROL:

1. The industry shall ensure that the ambient noise levels within its premises shall not exceed the limits i.e. 75 dB(A) Leq during day time and 70 dB(A) Leq during night time as specified in the Environment (Protection) Rules.

V. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

- The industry shall collect, treat and dispose off all solid waste generated from the process other than wastes covered under the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008, in such manner so as not to cause environmental pollution.
- The details of solid waste generated from the proposed plant and mode of disposal shall be as below.



Consent For Establishment (CFE)

PCB ID: 100829

Consent No. CTE-117046 Valid
upto: 08/06/2026

Industry Colour:
GREEN

Industry Scale: LARGE

Karnataka State Pollution Control Board

- Udupi

Plot No. 36 'C', Shivalli indl Area,
Haleyr Road ,Manipal, Udupi Taluk

Udupi - 5762119

Tele : 0820-2572862

(This document contains 8 pages including annexure & excluding additional conditions)

VI. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES 2016:

1. The industry shall apply and obtain authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016, and comply with the conditions of the authorization. The applicant shall apply for authorization along with the consent for operation (CFO) application under the Rules in Form-I to obtain authorization and comply with conditions.

VII. GENERAL:

1. The industry shall transport and store the raw materials in a manner so as not to cause any damage to environment, life and property. The applicant shall be solely responsible for any damages to environment.
2. The industry shall not commission the proposed plant for trial or regular production unless necessary Water & air pollution control equipments are installed as specified in the Consent Order.
3. The industry shall ensure that the treatment plant and control equipments are completed and commissioned simultaneously along with construction of the factory and erection of machineries.
4. The industry shall not change or alter (a) raw materials or manufacturing process, (b) change the products or product mix (c) the quality, quantity or rate of discharge/emissions and (d) install/replace/alter the water or air pollution control equipments without the prior approval of the Board.
5. The industry shall immediately report to the Board of any accident or unforeseen act or event resulting in release of discharge of effluents or emissions or solid wastes etc. in excess of the standards stipulated. And the industry shall immediately take appropriate corrective and preventive actions under intimation to the Board.
6. The Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions.
7. This CFE does not give any right to the Party/Project Authority/Industry to forego any other legal requirement, that is necessary for setting/operation of the plant.
8. The industry shall furnish pointwise compliance to the conditions given under this consent for establishment along with the application for Consent to operate.
9. The applicant is liable to reinstate or restore, damaged or destroyed elements of environment at his cost, failing which, the applicant/occupier as the case may be shall be liable to pay the entire cost of remediation or restoration and pay in advance an amount equal to the cost estimated by Competent Agency or Committee.
10. The Project authorities shall apply and obtain prior consent of the Board for any new air pollution sources in future.



Consent For Establishment (CFE)

PCB ID: 100829

Consent No. CTE-117046 Valid
upto: 08/06/2026

Industry Colour:
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Industry Scale: LARGE

Karnataka State Pollution Control Board
- Udupi

Plot No. 36 'C', Shivalli indl Area,
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Tele : 0820-2572862

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Please note that this is only consent for establishment issued to you to proceed with the formalities for establishment of the industry and does not give any right to proceed with trial/regular production. For this purpose, separate consents of the Board for discharge of liquid effluent and the emissions to the air shall have to be obtained by remitting prescribed consent fee. The application for consent has to be made 45 days in advance of commissioning for trial production of the plant.

The receipt of this letter may please be acknowledged.

Consent Fee paid : Rs. 26000

Note:

The following Conditions mentioned above are not applicable.

COPY TO:

1. Master copy (Dispatch).
2. Office copy.



Consent For Establishment (CFE)

PCB ID: 100829

Consent No. CTE-117046 Valid
upto: 08/06/2026

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Karnataka State Pollution Control Board
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ನಿಯಂತ್ರಣ ಮಂಡಳಿ

Additional Conditions:

The applicant shall follow the additional conditions uploaded as Annexure 1(A) & Annexure 1(B).
Following conditions are not applicable II, 2(a), (b), VI.



Consent For Establishment (CFE)

PCB ID: 100829

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ನಿಯಂತ್ರಣ ಮಂಡಳಿ

ಕರ್ನಾಟಕ



Consent For Establishment (CFE)

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ANNEXURE-I

Slno	Characteristics	Tolerance Limits
1	Colour and Odour	See Note
2	Suspended Solids, mg/l.max	30
3	pH Value	5.5 to 9.0
4	Oil and Grease, mg/l, Max	10
5	Bio-chemical Oxygen Demand, mg/l, max (3 days at 27 deg/Centigrade)	20

Note: All efforts should be made to remove colour and unpleasant odour as far as practicable.

ANNEXURE- II

Chi m.N o.	Chimney attached to	KVA Rating, Capacity	Minimum chimney height to be provided above ground level (in Mtr)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Air pollution Control equipment to be installed,in addition to chimney height as per col.(4)	Date of which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	D.G. Sets	200 KVA		5 PM(mg/NM3),SO2 (PPM),NOx(PPM)	50,50,50	AEC	Before commissioning.

Note:

AEC Accoustic Enclosures



Consent For Establishment (CFE)

PCB ID: 100829

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LOCATION OF SAMPLING PORTHOLES, THE PLATFORMS, THE ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all Chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to at least eight times the stack or duct diameter downstream from any flow disturbance such as bend, expansion, contraction and visible flame. Further, the selected port has to be at least 2 stack/duct diameter before stack/duct exit or from any other flow disturbance. For rectangular stacks, an equivalent diameter can be calculated using following expression.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 3". Arrangements should be made so that the porthole is closed firmly during the period when it is not used for sampling.
3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point off 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

FOR AND ON BEHALF OF
KARNATAKA POLLUTION
CONTROL BOARD

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ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

No: KSPCB/COC/717/Categorization/ 2021-22 484

Date:

MEMO

08.01.2021

Sub: Re-Categorization of Industries as per CPCB into Red, Orange and Greenduring
March 2016.

- Ref: 1. CPCB letter No.B-29012/ESS/(CPA)/2015-16 dated : 07.03.2016
2. Board Office Notification No. KSPCB/717/COC/2016-17/1232 dated: 14.07.2016
3. Addendum No. KSPCB/717/COC/2017-18/3322 dated: 14.09.2017
4. Addendum 2 No. : KSPCB/717(Vol-6)/COC/2018/517 dated: 24.04.2018
5. Addendum 3 No.: KSPCB/717(Vol-6)/COC/2018/4784 dated: 17.12.2018
6. Addendum 4 No.: KSPCB/717(Vol-6)/COC/2018/6935 dated: 30.03.2019
7. Recommendations of the Committee towards proposals received from Regional
Offices in the meeting dated 10.12.2019
8. Addendum 5 No. : KSPCB/717(Vol.6)/COC/2019/5111 dated 21.12.2019
9. Addendum 6 No.: KSPCB/717(Vol.6)/COC/2019/915dated 29.06.2020
10. Recommendations of the Committee towards proposals received from Regional Office
in the meeting dated 09.07.2020.
11. Addendum 7 No.: KSPCB/717(Vol.6)/COC/2020-21/1283dated 22.07.2020.
12. Addendum 8 No.: KSPCB/717(Vol.6)/COC/2020-21/1698dated 12.08.2020.
13. Recommendations of the Committee towards proposals received from Regional Office
in the meeting dated 10.11.2020.
14. Letter from Regional Officer Udupi No.1376 Dated:11.02.2021.
15. Recommendations of the Committee towards proposals received from Regional Office
in the meeting dated 12.04.2021.

With reference to above subject, it is to be informed that, you have submitted letter on 08.01.2021 stating that M/s Karthik Marine Industries, Karthik Complex, Udupi have proposed to establish an industry to carryout fish Freezing activity(Surmi Fish). You have also informed that, the proposed activity involves only washing and freezing of pre processed fish and doesn't involve any cutting and cleaning of fish and fish parts and hence there will not be any blood or fish waste generated in the process. Hence the BOD load will be <1000mg/l. The Regional Officer has also informed that, there will not be any boiler and the only Air pollution source is 200KVA D.G sets. Therefore the Regional Officer has opined that, even though the project is

classified as Orange Category, this unit may be consider under Green Category with normalized score of 37.5 as per CPCB Guidelines.

In view of the Regional Officer recommendation, the subject was discussed in the committee meeting held on 12.04.2021, headed by Member Secretary constituted for change of category industries which are not listed in the CPCB notification, but are operating in the respective states.

It was also observed that the detailed Project report submitted by the industry reveals that, the total water consumption is 17.25 KLD and the water is mainly used for one time washing of pre-processed fish. The commitment from the industry is that, they will bring only cutted and clean fish and hence there is no Solid Waste Generation. They have also proposed to establish combined ETP for treating the waste water.

The committee after deliberating on the issues in detail has opined that the Regional Officer has recommended to consider the said activity under Green Category, as there may not be trade effluent with some blood and solid waste from cutting activity. The committee after detailed deliberation has recommended that the industry may be considered under Green Category with conditions.

Hence you are hereby informed to consider this industry to carryout fish Freezing activity, without any cutting of fish and fish parts (Surmi Fish) under Green Category.

Sd/-

Member Secretary

To,
The Regional Officer
KSPCB- Udupi.

Copy to,

1. All the Regional, Board Officer's and Regional SEO'S and Head Office – to be sent through email.
2. SEO – E-Governance Cell to update in the website.


Member Secretary

Annexure R-4



Karnataka State Pollution Control Board

- Udupi Plot No. 36 'C', Shivalli indl Area,
Haleyur Road ,Manipal, Udupi Taluk
Udupi - 5762119
Tele : 0820-2572862

Consent For Operation(CFO-Air,Water) - (CfO-Fresh)

As per the provisions of
The Water (Prevention & Control of Pollution) Act, 1974
&
The Air (Prevention & Control of Pollution) Act, 1981

To

Karthik Marine Industries, Industrial Zone, Industrial Area, Pithrody Post,
Udyavara-574118, Udupi District.

for the Facility located at,

Karthik Marine Industries, Sy.No. 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9,
189/1,2,7, 263/1A, 214/6, ,Industrial Zone, Industrial Area, Pithrody Post,
Udyavara-574118, Udupi District.

Udupi

Consent Order No	PCBID	INW ID	Industry Colour/Scale	Date of Issue
AW-122915	100829	190412	GREEN/LARGE	08/03/2023

This Consent is granted for the Products/ Activity/Service name indicated
in the annexure along with the terms & conditions attached to this order

Validity through: 08/03/2023 to 31/12/2037

Date: 08/03/2023

Combined Consent Order No: AW-122915

Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act, 1974 and emission under Air (Prevention and Control of Pollution) Act, 1981

Ref: 1. Application filed by the industry / organization on 08/03/2023
2. Inspection of the Industry/organization/by RO, - Udupi on 08/03/2023

Consent is hereby granted under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 (herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, (herein referred to as the Air Act) and the Rules and Orders made there under and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

The Occupier is authorized to operate /carryout industry/activity & to make discharge of the effluents & emissions confirming to the stipulated standards from the premises mentioned below:

Location:

Name of the Industry: Karthik Marine Industries
Address: Sy.No. 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9, 189/1,2,7, 263/1A, 214/6,, Industrial Zone, Industrial Area, Pithrody Post, Udyavara-574118, Udupi District.
Industrial Area: Not In I.A, Udyavara,
Taluk: Udupi, District: Udupi

Discharge of effluents under the Water Act:

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Domestic Purpose	2.250	1.800	Septic tank followed by soak pit.
2	Manufacturing Processes	13.700	13.450	Recycled for Cooling tower, floor wash and remaining shall be discharged on land for irrigation after treating in 15 KLD ETP.

Discharge of Air emissions under the Air Act from the following stacks etc.

Sl. No. Description of chimney/outlet Limits specified refer schedule

The details of Sources, control equipments and its specification, type of fuel, rate of emissions, constituents to be controlled in emissions etc. are detailed in Annexure-I.

The consent for operation is granted considering the following activities/Products;

Sr	Product Name	Applied Qty	Unit
1	fish freezing activity (Surimi Fish)	350.0000	Metric Tonnes/month

This consent is valid for the period from 08/03/2023 to 31/12/2037

(This document contains 8 pages including annexure & excluding additional conditions)

To,

Karthik Marine Industries

Karthik Complex, Main Road, Malpe -
576108

NOTE:

The following Conditions A(1), A(3),A(7), Annexure-I mentioned above are not applicable.

COPY TO:

1. Master Register.
2. Case file.

Consent Fee paid : Rs. 2000000

SCHEDULE

TERMS AND CONDITIONS

A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the B
2. The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allow
- OR
3. The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.

Additional Conditions:

1. There shall not be any smell nuisance in the surroundings area due to operation of the unit.
2. There shall not be any fresh fish cutting (heading & gutting) activities in the industry
3. The proponent shall adhere to all conditions with respect to activities, size of the unit, quantity of water consumption and waste water generation, BOD level as per the Board Memo issued vide KSPCB/COC/717/categorization//2021-22/484, dated: 05.05.2021 on re-categorization.
4. In any case the quantity of fresh water usage shall not exceed 17.5 KLD and waste water generation 15 KLD.
5. All solid waste shall be decanted before taking into the protein recovery plant and shall not mix with mince washing water.
6. Treated water shall be recycled for Cooling and washing (other than the process) as far as possible and only remaining water shall be discharged on land for irrigation.
7. Shall obtain NOC from Ground Water authority for drawl of ground water.
8. Shall operate the industry so as not to have any public complaint in the area due to operation of the unit.
9. This consent is issued without any prejudice to any pending court cases either in Hon'ble NGT, Hon'ble High Court or Hon'ble Supreme Court of India. Industry shall bound by the decision of Hon'ble Courts in the said matter.
10. The decision of the Board in any manner shall be final and the proponent shall abide by the directions of the Board.
11. The following condition A(1), A(3),A(7), Annexure-I mentioned above are not applicable.
12. Please refer Annexure IA & IB for Additional condition and Treated effluent.

KARNATAKA



4. The occupier shall install flow measuring/recording devices to record the discharge quantity and maintain the record.
5. The occupier shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.
6. The Occupier shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.
7. Domestic Sewage shall be discharged to Underground drainage System/ Sewers owned by Local body.

B. EMISSIONS:

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in Annexure-I where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.
2. The occupier shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.
3. The Occupier shall upgrade/modify/replace the control equipment with prior permission of the Board.

C. MONITORING & REPORTING:

1. The occupier shall get the samples of effluents & emissions collected and get them analyzed once a month for the parameters.

D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The Occupier shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.
2. The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.

E. NOISE POLLUTION CONTROL:

The applicant shall ensure that the ambient noise levels within its premises during construction and during operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:-

- a) In Industrial Area 75 dB(A) Leq during day time and 70 dB(A) Leq during night time.
- b) In Commercial Area 65 dB(A) Leq during day time and 55 dB(A) Leq during night time.
- c) In Residential Area 55 dB(A) Leq during day time and 45 dB(A) Leq during night time.
- d) In Silence Zone 50 dB(A) Leq during day time and 40 dB(A) Leq during night time.

Note: - * Day time shall mean 6 am to 10 pm and Night time shall mean 10 pm to 6 am.

- * dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.
- * A "decibel" is a unit in which noise is measured.
- * "A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.
- * Leq: It is an energy mean of the noise level over a specified period.

F. GENERAL CONDITIONS:

1. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
2. The Occupier shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.
3. The Occupier shall provide alternative power supply sufficient to operate all Pollution control equipments.
4. The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should made easily approachable.
5. The Occupier shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
6. The Occupier his heirs, legal representatives or assigns shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.
7. The Occupier shall make an application for consent at least 120 days before expiry of this consent.
8. The occupier shall maintain register recording the ambient air quality and stack monitoring. The register shall be open for inspection by the Board Officers at all time.

Annexure-I

S/no	Characteristics	Tolerance Limits
1	Colour and Odour	See Note
2	Suspended Solids, mg/l.max	30
3	Bio-chemical Oxygen Demand, mg/l, max (3 days at 27 deg/Centigrade)	20

Note: All efforts should be made to remove colour and unpleasant odour as far as practicable.

Annexure-II

Chim. No.	Chimney attached to	KVA Rating/ Capacity	Minimum chimney height to be provided above ground level (in Mtr)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Air pollution Control equipment to be installed,in addition to chimney height as per col.(4)	Date on which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	D.G. Sets	200 KVA		5 PM,SO2,NOx	0,0,0,0,0	AEC	---

Note:

AEC : Accoustic Enclosures

Note:

1. The Noise levels within the premises shall not exceed 75 dB (A) leq during day time and 70 dB(A) leq during night time respectively.

2. The DG set shall be provided with acoustic measures as per SI.No.94 in Schedule-I of Environment (Protection)Rules.

3. There shall be no smell or odour nuisance from the industry.

LOCATION OF SAMPLING PORTHOLES, THE PLATFORMS, THE ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 3". Arrangements should be made so that the porthole is closed firmly during the period when it is not used for sampling.
3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point off 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

For and on behalf of
Karnataka State Pollution Control Board



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Annexure R-5

Karnataka State Pollution Control Board

Regional Office

'Parisara Bhavana'

Plot No. 36-C, Shivalli Ind. Area,

Manipal, Udupi - 576104

Phone : 0820 - 2982016

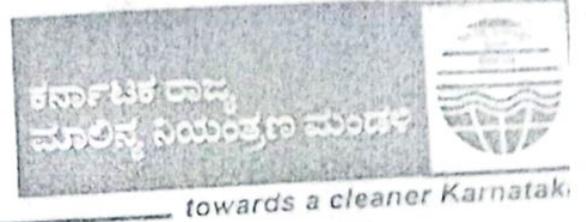
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'ಪರಿಸರ ಭವನ'

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ಮನಿಪಾಲ್, ಉಡುಪಿ - 576104

ದೂರವಾರ್ತೆ : 0820 - 2982016



No.KSPCB/EO(UDP)/Category /2020-21/1376

DATE: 11-02-2021

To,

Member Secretary
Parisara Bhavan, No.49
Church street Road, Bengaluru-01

Kind Attention: SEO-Corporate Cell, KSPCB

Sub: Change of category -reg
Ref: Request letter along with project report submitted by the project proponent of M/s M/s Karthik Marine Industries, Karthik Complex, Udupi -576108 dated:08.01.2020.

With respect to above subject, it is to be informed that the proponent of M/s Karthik Marine Industries, Karthik Complex, Udupi -576108 have approached this office seeking consent for establishment for a Fish Freezing unit (Surmi fish) under Water Act and Air Act at Sy.No. 187/7, 188/1A, 188/1B, 188/4C of Udyavara Village, Udupi taluk & district and requesting for issue of CFE under Green category. However, after verifying the CPCB Classification on Categorisation of Industries, it was informed to them that the Fish processing activity falls under Orange category and they need to file application under Orange category.

However, they have submitted a letter along with their project report to this office informing that their activity involves only Washing and Freezing of pre-processed fish and does not involve any cutting and cleaning of fish and fish parts and as such, there will be no blood and fish waste generated in the unit. It is informed that the activity will be in a very small capacity with about 10-15 TPD of fish freezing. There will be no boiler and the only air pollution source is a DG set of 200 KVA and since there is no cutting and cleaning activity in the premises, BOD load will be within 1000mg/l and that in view of the above; activity has to be considered under Green category.

Based on their project proposal and request made by the industry, Pollution Score of the proposed activity is calculated as per the Scoring Methodology published in the Final Document on Revised Classification of Industrial Sectors Under Red, Orange, Green and White Categories (February 29, 2016) published by the CPCB and found that the total pollution score after normalisation is 37.5. The details of assessment of pollution score is as under:

I. Water Pollution Score (W)		
Scores	Waste Water Category	Value
Score on W1	W-13	20
Score on W2	----	----

Email : udupi@kspcb.gov.in

“ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಕೆ ನಿಲ್ಲಿಸಿ, ಪರಿಸರ ಹಾನಿ ತಪ್ಪಿಸಿ”

Website : www.kspcb.gov.in

“AVOID USE OF PLASTIC, BE ECOFRIEND”

29

Water Pollution Score = W1+W2	20	
D. Air Pollution Score (A)		
Scores	Air Pollutant Category	Value
Score on A1F	Group A1F	10
Score on A2	---	---
Air Pollution Score = A1+A2	10	
Y. Hazardous Waste Score (HW) NOT APPLICABLE		
Grand Total = W + A	20+10=30	

NOTE:

1. W-13: Non toxic- polluted waste-water having BOD below 1000 mg/l and the pollutants are easily biodegradable. (Presence of criteria water pollutants having prescribed standard limits from 11mg/l to 250 mg/l and having BOD strength below 1000 mg/l). For details appendix 1 may be referred)
2. A1F: Generation of fugitive emissions of Particulate Matters which are:
 - Not generated as a result of combustion of any kind of fossil-fuel.
 - Generated due to handling / processing of materials without involving the use of any kind of chemicals.
 - Which can be easily contained /controlled with simple conventional methods

As the proposed industry involves odor pollution due to the handling of fish and can be contained with proper exhaust system.
3. Since the DG set Capacity < 250 is falls under White Category as per the CPCB published Revised Classification of Industrial Sectors Under Red, Orange, Green and White Categories (February 29, 2016) the score for the Diesel Generator sets 200 is not taken for Air pollution score.

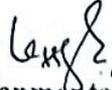
Calculation of Normalized Score

Normalized Score: $\text{Normalized Score} = \{100 \times W \text{ (or A)}\} / 80$

$$(100 \times 30)/80 = 37.5$$

Request letter from the project proponent along with project report is enclosed with this letter for kind perusal. A suitable decision on considering the request of proponent submitted vide ref (1), may be taken after deliberating the issue in the technical committee.

Yours faithfully


Environmental Officer
KSPCB, Udupi

Annexure R-6



Karnataka State Pollution Control Board

HEAD OFFICE : "Parisara Bhavan",
No.49, Church Street, Bengaluru-560001
Tel No: 080-25589112/113, 080-25581383/388,
Website: <https://kspcb.karnataka.gov.in>

ZONAL OFFICE : Mangaluru
Plot No.10B, Parisara Bhavana, Baikampady Industrial
Area, Mangaluru-575011
Tele : 0824-2408420

Consent For Establishment Expand(CFE-EXP)

As per the provisions of
The Water (Prevention & Control of Pollution) Act, 1974
&
The Air (Prevention & Control of Pollution) Act, 1981

To

Karthik Marine Industries, Industrial Zone, Industrial Area, Pithrody Post,
Udyavara-574118, Udupi District.

for the Facility located at,

Karthik Marine Industries, Sy.No. 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9,
189/1, 2, 7, 263/1A, 214/6, Industrial Zone, Industrial Area, Pithrody Post,
Udyavara-574118, Udupi District.

Udupi

Consent Order No	PCBID	INW ID	Industry Colour/Scale	Date of Issue
CTE-339132	100829	206714	ORANGE/LARGE	23/08/2023

This Consent is granted for the Products/ Activity/Service name indicated
in the annexure along with the terms & conditions attached to this order

Validity : 22/08/2028

Combined Consent Order No: CTE-339132

PCB ID: 100829

GSC No : PB0XG0000196714

Date: 23/08/2023

To,

The Occupier,

Karthik Marine Industries

Karthik Complex, Main Road, Malpe -
576108

Sir,

Sub: Consent for Expansion of the unit in the Existing premises under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981

Ref: 1. CFE expansion application submitted by the organization on 13/07/2023

2. Inspection of the project site by Regional Officer on 04/08/2023

With reference to the above, it is to be informed that, the Board hereby accords **Consent for Expansion** of the unit in the existing premises under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 at the location indicated below subject to the following conditions.

Location:

Name of the Industry: Karthik Marine Industries

Address: Sy.No. 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9, 189/1,2,7, 263/1A, 214/6,, Industrial Zone, Industrial Area, Pithrody Post, Udyavara-574118, Udupi District.

Industrial Area: Not In I.A, Udyavara,

Taluk: Udupi, District: Udupi

1. The Consent for Expansion is granted considering the following activities:
2. This consent for establishment is valid up to 22/08/2028 from the date of issue.
3. The applicant shall not undertake further expansion/diversification without the prior consent of the Board.
4. The applicant shall obtain necessary license/clearance from other relevant statutory agencies as required under the law.

I. WATER CONSUMPTION:

1. The source of water shall be from **Open well & Bore well** and total water consumption shall be as below.

II. WATER POLLUTION CONTROL:

1. The sewage/domestic effluent shall be treated in Septic Tank with Soak pit. No overflow from the soak pit is allowed. The septic tank and Soak pit shall be as per IS 2470 Part-I & Part-II.
2. The Effluent Treatment Plant proposal is generally agreeable and shall be constructed as per the specifications mentioned in the proposal and it shall consist of following units.
3. The industry shall treat the domestic wastewater in the Sewage Treatment Plant (STP) as per the proposal submitted. It shall meet the standards specified in Annexure-I & shall be used on land for gardening/greenbelt within the factory premises.
4. If the treatment plant does not achieve the effluent standards stipulated under condition (2) above or if it is found to be inadequate, then the industry shall have to modify the units so as to meet the standards with prior consent of the Board.
5. All the treatment units shall be totally impervious.
6. The applicant shall provide separate flow meter for measuring the quantity of effluents through ETP and separate energy meter and shall maintain a logbook for the verification of inspecting officers.
7. The applicant shall operate and maintain Treatment Plant continuously and maintain regular log-books/operation records.
8. There shall not be any increase in generation of Domestic waste water due to proposed expansion.

III. AIR POLLUTION CONTROL:

1. The type of emissions, stack heights and the air pollution control equipment for the air pollution control sources to be installed as specified in Annexure-II.
2. The discharge of emissions from the air pollution sources shall pass through the stacks/chimneys mentioned in Annexure-II where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.
3. The stacks shall have port holes and platforms as per the guidelines specified in Annexure-II to facilitate monitoring of emissions.
4. The applicant shall upgrade/modify/replace the control equipments if they are found inadequate to meet the standards stipulated. Prior permission of the Board shall be obtained for the same.

IV. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The applicant shall collect, treat and dispose off all solid waste generated during construction i.e. Muck, and Garbage after construction if any in such manner so as not to cause environmental pollution.
2. The details of solid waste generated from the expansion activity shall be as follows.

**V. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT)
RULES 2016:**

1. The industry shall apply and obtain authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016, and comply with the conditions of the authorization. The applicant shall apply for authorization along with the consent for operation (CFO) application under the Rules in Form-I to obtain authorization and comply with conditions.

VI. NOISE POLLUTION CONTROL:

The applicant shall ensure that the ambient noise levels within its premises during construction and during operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:-

- a) In Industrial Area 75 dB(A) Leq during day time and 70 dB(A) Leq during night time.
- b) In Commercial Area 65 dB(A) Leq during day time and 55 dB(A) Leq during night time.
- c) In Residential Area 55 dB(A) Leq during day time and 45 dB(A) Leq during night time.
- d) In Silence Zone 50 dB(A) Leq during day time and 40 dB(A) Leq during night time.

Note: - * Day time shall mean 6 am to 10 pm and Night time shall mean 10 pm to 6 am.

- * dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.
- * A "decibel" is a unit in which noise is measured.
- * "A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.
- * Leq: It is an energy mean of the noise level over a specified period.

VII. GENERAL CONDITIONS:

1. The applicant shall obtain prior permission from the competent authority for drawing of water from Surface/Ground water source and submit a copy of the same to the Board.
2. The industry shall transport and store the raw materials in a manner so as not to cause any damage to environment, life and property. The applicant shall be solely responsible for any damages to environment.
3. The industry shall not commission the proposed plant for trial or regular production unless necessary pollution control measures are installed as specified in this Consent Order.
4. The industry shall ensure that the treatment plant and control equipments are completed and commissioned simultaneously along with construction of the factory and erection of machineries.
5. The industry shall not change or alter (a) raw materials or manufacturing process, (b) change the products or product mix (c) the quality, quantity or rate of discharge/emissions and (d) install/replace/alter the water or air pollution control equipments without the prior approval of the Board.

6. The industry shall immediately report to the Board of any accident or unforeseen act or event resulting in immediately take appropriate corrective and preventive actions under intimation. relea
7. The industry is liable to reinstate or restore, damaged or destroyed elements of environment at his cost, advance an amount equal to the cost estimated by Competent Agency or Committee. failin
8. The Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms
9. This CFE does not give any right to the Party/Project Authority/Industry to forego any other legal requirement that i
10. The industry shall furnish point wise compliance to the conditions given under this consent for establishment within 30

Please note that this is only consent for establishment issued to you to proceed with the formalities for expansion of the industry and does not give any right to proceed trial/regular production. For this purpose, separate consents of the Board for discharge of liquid effluent and the emissions to the air shall have to be obtained by remitting prescribed consent fee. The application for consent has to be made 120 days in advance of commissioning for trial production of the plant.

The receipt of this letter may please be acknowledged.

Consent Fee paid : Rs. 24000

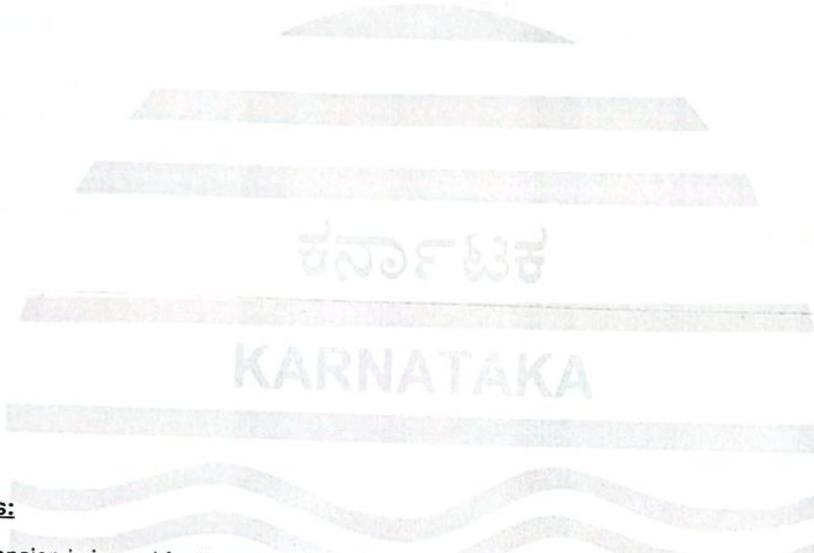
Encl.: Annexure-I & II.

NOTE:

The following Conditions II (3 & 4) mentioned above are not applicable.

COPY TO:

1. The Regional Officer, Udupi for information and necessary action
2. Master copy (Dispatch).
3. Office copy.



Additional Conditions:

1. This consent for expansion is issued for the additional quantity of fish freezing (Surimi fish paste) of 550 TPM by using whole round fish. 2. Industry shall install the ETP of capacity as per the proposal to treat 200 KLD effluent & the treated effluent shall meet the prescribed standards as per Annexure-I before using for irrigation or fish washing. 3. The effluent generation shall not exceed 170 KLD. 4. There shall not be any smell nuisance in the surroundings area due to operation of the unit. 5. All solid waste shall be decanted before taking into the protein recovery plant and shall not mix with mince washing water. 6. Treated water shall be recycled for Cooling and washing (other than the process) as far as possible and only remaining water shall be discharged on land for irrigation. 7. Shall obtain NOC from Ground Water authority for withdrawal of ground water. 8. Details of Air pollution sources & Control measures shall be provided as per Annexure-II enclosed with this consent order. 9. Shall operate the industry so as not to have any public complaint in the area due to operation of the unit. 10. This consent is issued without any prejudice to any pending court cases either in Hon'ble NGT, Hon'ble High Court or Hon'ble Supreme Court of India. Industry shall be bound by the decision of Hon'ble Courts in the said matter. 11. The decision of the Board in any manner shall be final and the proponent shall abide by the directions of the Board.

Note: All efforts should be made to remove colour and unpleasant odour as far as practicable.

ANNEXURE- II

LOCATION OF SAMPLING PORTHOLES, THE PLATFORMS, THE ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all Chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to at least eight times the stack or duct diameter downstream from any flow disturbance such as bend, expansion, contraction and visible flame. Further, the selected port has to be at least 2 stack/duct diameter before stack/duct exit or from any other flow disturbance. For rectangular stacks, an equivalent diameter can be calculated using following expression.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 3". Arrangements should be made so that the porthole is closed firmly during the period when it is not used for sampling.
3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point off 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

FOR AND ON BEHALF OF
KARNATAKA STATE POLLUTION CONTROL BOARD

Validity unknown

Digitally signed by
Date: 2023.08.23 17:04:45
+05:30



Karnataka State Pollution Control Board

HEAD OFFICE : "Parisara Bhavan",
No.49, Church Street, Bengaluru-560001
Tel No: 080-25589112/113, 080-25581383/388,
Website: <https://kspcb.karnataka.gov.in>

ZONAL OFFICE : Mangaluru
Plot No.10B, Parisara Bhavana, Baikampady Industrial
Area,Mangaluru-575011
Tele : 0824-2408420

Consent For Operation(CFO-Air,Water) - (CFO-Expand)

As per the provisions of
The Water (Prevention & Control of Pollution) Act, 1974
&
The Air (Prevention & Control of Pollution) Act, 1981

To
Karthik Marine Industries, Industrial Zone, Industrial Area, Pithrody Post,
Udyavara-574118, Udupi District.

for the Facility located at.

Karthik Marine Industries,Sy.No. 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9,
189/1,2,7, 263/1A, 214/6, Industrial Zone, Industrial Area, Pithrody Post,
Udyavara-574118, Udupi District.

Udupi

Consent Order No	PCBID	INW ID	Industry Colour/Scale	Date of Issue
AW-340383	100829	210658	ORANGE/LARGE	04/11/2023

This Consent is granted for the Products/ Activity/Service name indicated
in the annexure along with the terms & conditions attached to this order

Validity through : 13/10/2023 to 30/09/2033

Combined Consent Order No: AW-340383 PCB ID: 100829 GSC No : PBOXG0000200658 Date: 04/11/2023

Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act , 1974 and emission under Air (Prevention and Control of Pollution) Act , 1981

- Ref: 1. Application filed by the industry / organization on 12/10/2023
2. Inspection of the Industry/organization/by RO, on 27/10/2023

Consent is hereby granted under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 (herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, (here in referred to as the Air Act) and the Rules and Orders made there under and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

The Occupier is authorized to operate /carryout industry/activity & to make discharge of the effluents & emissions confirming to the stipulated standards from the premises mentioned below:

Location:

Name of the Industry: Karthik Marine Industries
Address: Sy.No. 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9, 189/1,2,7, 263/1A, 214/6,, Industrial Zone, Industrial Area, Pithrody Post, Udyavara-574118, Udupi District.
Industrial Area: Not In I.A, Udyavara,
Taluk: Udupi, District: Udupi

Discharge of effluents under the Water Act:

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Domestic Purpose	2.250	1.800	Shall be septic tank followed by soak pit.
2	Domestic Purpose	1.800	1.440	Shall be septic tank followed by soak pit. Proposed
3	Manufacturing Processes	13.700	13.450	Shall be recycled for Cooling tower, floor wash and remaining shall be discharged on land for irrigation after treating in 15 KLD ETP & meeting the standards as per Annexure-I
4	Manufacturing Processes	147.500	150.000	Septic tank followed by soak pit. Proposed

Discharge of Air emissions under the Air Act from the following stacks etc.

Sl. No.	Description of chimney/outlet	Limits specified refer schedule
The details of Sources, control equipments and its specification, type of fuel, rate of emissions, constituents to be controlled in emissions etc. are detailed in Annexure-I.		

The consent for operation is granted considering the following activities/Products;

Sr	Product Name	Applied Qty	Unit
1	fish freezing activity (surimi)	900.0000	Metric Tonnes/month

This consent is valid for the period from 04/11/2023 to 30/09/2033

(This document contains 8 pages including annexure & excluding additional conditions)

To,

Karthik Marine Industries

Karthik Complex, Main Road, Malpe -
576108

NOTE:

The following Conditions A (2b & 3b) mentioned above are not applicable.

COPY TO:

1. The Regional Officer, Udupi for information and necessary action.
2. Master Register.
3. Case file.

Consent Fee paid : Rs. 240000

Additional Conditions:

1. There shall not be any smell nuisance in the surroundings area due to operation of the unit. 2. All solid waste shall be decanted before taking into the protein recovery plant and shall not mix with mince washing water. 3. Treated water shall be recycled for Cooling and washing (other than the process) as far as possible and only remaining water shall be discharged on land for irrigation. 4. Industry shall treat the effluents to the prescribed standards as per Annexure-I before using it for irrigation or other purposes. 5. Shall submit NOC from Ground Water authority for withdrawal of ground water. 6. Shall operate the industry so as not to have any public complaint in the area due to operation of the unit. 7. Industry shall adhere to the court case decision i.e. this consent is issued without any prejudice to any pending court cases either in Hon'ble NGT, Hon'ble High Court or Hon'ble Supreme Court of India. Industry shall be bound by the decision of Hon'ble Courts in the said matter. 8. The decision of the Board in any manner shall be final and the proponent shall abide by the directions of the Board. 9. Applicant shall conduct environmental audit and submit environmental statement in Form-V within 30th September of every year. 10. There shall not be any kind of dust/smell nuisance from the unit. 11. In case of any complaint/violation of consent conditions the Board is at liberty to withdraw the CFO.



SCHEDULE

TERMS AND CONDITIONS

A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.
- 2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.
- 2(b). The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.
- 3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall conform to the standards stipulated by the Board in Annexure-1
- 3(b). The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.
4. The occupier shall install flow measuring/recording devices to record the discharge quantity and maintain the record.
5. The occupier shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.
6. The Occupier shall not allow the discharge from the other premises to mix with the discharge from his premises Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.

B. EMISSIONS:

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in Annexure-II where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.
2. The occupier shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.
3. The Occupier shall upgrade/modify/replace the control equipment with prior permission of the Board.

C. MONITORING & REPORTING:

1. The occupier shall get the samples of effluents & emissions collected and get them analyzed once a month for the parameters.

D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The Occupier shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.
2. The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.

E. NOISE POLLUTION CONTROL:

The applicant shall ensure that the ambient noise levels within its premises during construction and during operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:-

- a) In Industrial Area 75 dB(A) Leq during day time and 70 dB(A) Leq during night time.
- b) In Commercial Area 65 dB(A) Leq during day time and 55 dB(A) Leq during night time.
- c) In Residential Area 55 dB(A) Leq during day time and 45 dB(A) Leq during night time.
- d) In Silence Zone 50 dB(A) Leq during day time and 40 dB(A) Leq during night time.

Note: - * Day time shall mean 6 am to 10 pm and Night time shall mean 10 pm to 6 am.

- * dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.
- * A "decibel" is a unit in which noise is measured.
- * "A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.
- * Leq: It is an energy mean of the noise level over a specified period.

F. GENERAL CONDITIONS:

1. The applicant shall obtain prior permission from the competent authority for drawing of water from Surface/Ground water source and submit a copy of the same to the Board.
2. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
3. The Occupier shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.
4. The Occupier shall provide alternative power supply sufficient to operate all Pollution control equipments.

(This document contains 8 pages including annexure & excluding additional conditions)

5. The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should made easily approachable.
6. The Occupier shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
7. The Occupier his heirs, legal representatives or assigns shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.
8. The Occupier shall make an application for consent at least 120 days before expiry of this consent.
9. The occupier shall maintain register recording the ambient air quality and stack monitoring. The register shall be open for inspection by the Board Officers at all time.

ANNEXURE-I

Sl no	Characteristics	Tolerance Limits
1	Suspended solids mg/l, Max.	200
2	pH Value	5.5. to 9.0
3	Oil and grease mg/l Max.	10
4	Biochemical oxygen demand (3 days At 27 deg C (mg/l, Max.)	100

Note: All efforts should be made to remove colour and unpleasant odour as far as practicable.

Annexure-II

Chim. No.	Chimney attached to	KVA Rating/ Capacity	Minimum chimney height to be provided above ground level (in Mtr)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Air pollution Control equipment to be installed,in addition to chimney height as per col.(4)	Date on which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	D.G. Sets	200KVA DG Set	5	PM,SO ₂ ,NO _x	0,0,0,0,0	AEC	---
2	D.G. Sets	500 KVA	15	PM,SO ₂ ,NO _x	0,0,0,0,0	AEC	---
3	D.G. Sets	500 KVA	5	PM,SO ₂ ,NO _x	0,0,0,0,0	AEC	---

Note:

AEC : Accoustic Enclosures

Note:

1. The Noise levels within the premises shall not exceed 75 dB (A) leq during day time and 70 dB(A) leq during night time respectively.
2. The DG set shall be provided with acoustic measures as per SI.No.94 in Schedule-I of Environment (Protection)Rules.
3. There shall be no smell or odour nuisance from the industry.

LOCATION OF SAMPLING PORTHOLES, THE PLATFORMS, THE ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 3". Arrangements should be made so that the porthole is closed firmly during the period when it is not used for sampling.
3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point off 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

For and on behalf of the
Karnataka State Pollution Control Board

Signature valid

Digitally signed by
Date: 2023.11.04 12:20:19
+05:30

Annexure R-8

Zonal Office:

Karnataka State Pollution Control Board
Parisara Bhavana, Block No 23 & 24, 1st Floor,
4th Cross, Near ESI Hospital, Industrial Area,
Banganpalya, Mangaluru - 575 011
Tel: 0824-2408420
e-mail: scomangala@kspcb.gov.in

ವಿಭಾಗೀಯ ಕಛೇರಿ:

"ಪರಿಸರ ಭವನ", ಬ್ಲಾಕ್ ನಂ. 23 & 24,
1ನೇ ಮಹಡಿ, 4ನೇ ಅಡ್ಡ ರಸ್ತೆ,
ಇ.ಎಸ್.ಎ. ಆಸ್ಪತ್ರೆ ಹತ್ತಿರ
ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ, ಬೈಕಂಪಾಡಿ,
ಮಂಗಳೂರು - 575 011

ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



towards a cleaner Karnataka

3/6/25

465

No: PCB/SEO(MNG)/LO/Addendum/2025-26/ 52

DATE: 29/05/2025

ADDENDUM

Sub: Addendum to the Consent for Operation issued to M/s Karthik Marine Industries located at Sy No: 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9, 189/1,2,7, 263/1A, 214/6, Industrial Zone, Industrial Area, Pithrody Post, Udyavara, Udupi District-574118-reg.

- Ref: 1. Consent for Operation order No. AW-340383 dated: 04.11.2023.
2. Letter from the industry authority dated: 28.04.2025.
3. Letter from Regional Office, Udupi vide No: 102 dated: 06.05.2025.

With reference to the above it is to be informed that, this office has issued the Consent for Operation (CFO) to M/s Karthik Marine Industries located at Sy No: 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9, 189/1,2,7, 263/1A, 214/6, Industrial Zone, Industrial Area, Pithrody Post, Udyavara, Udupi District-574118 for the Fish Freezing activity (surimi) of capacity 900 Metric Tonnes/month vide ref (1), which is valid up to 30.09.2033.

Now, the industry authority has submitted a letter to Regional Office, Udupi vide ref (2) requesting for the change of product name of the industry activity from Fish Freezing activity (surimi) to Fish Processing, Freezing, Packing and storage (surimi). Further, the request letter submitted by the industry authority with supporting documents are verified by Regional Officer, Udupi and recommended to this office to issue addendum to the above industry for the change of product name of the industry activity from Fish Freezing activity (surimi) to Fish Processing, Freezing, Packing and storage (surimi) vide ref (3)

Hence, the industry authority's request is considered and the following order: -

ORDER

In the Consent for Operation issued to the industry vide ref (1) above, the product name of the industry activity shall be read as "Fish Processing, Freezing, Packing and storage (surimi)" instead of "Fish Freezing activity (surimi)" with following additional conditions:

- The industry authority shall not discharge trade/treated trade effluent to any water body.
- There shall not be any smell nuisance from the industry activity.
- The transportation of fish shall be in closed system/container to avoid any smell issue while transporting
- There shall not be any spillages from the fish transport vehicle during transportation.
- The transportation of fish waste such as cut/chopped fish head, tail, intestine, bones and skin parts should be transported through closed container and handover to the fish processing unit.
- The industry authority shall maintain the log book with respect to utilization of treated trade effluent to different purposes.

ತು. ಕೆ.ಎ
29/05/25

"ಪ್ಲಾಸ್ಟಿಕ್ ಬಳಕೆ ನಿಲ್ಲಿಸಿ, ಪರಿಸರ ಹಾನಿ ತಪ್ಪಿಸಿ"

Avoid use of Plastics - Be "Eco" Friendly

46

All other terms and conditions as stipulated vide reference (1) remains unaltered

Sd/-
SENIOR ENVIRONMENTAL OFFICER (A/C)
KSPCB, MANGALURU

To:

The Occupier
M/s Karthik Marine Industries
Sy No: 187/7, 188/1A, 1B, 4C, 8A, 8B, 111/9, 189/1,2,7, 263/1A, 214/6,
Industrial Zone, Industrial Area, Pithrody Post,
Udyavara, Udupi District-574118

Copy to:

1. The Regional Officer, KSPCB, Udupi- for information & necessary action.
2. Case file.


SENIOR ENVIRONMENTAL OFFICER (A/C)
KSPCB, MANGALURU.